

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.3 - IA/823(AHM)2024
in
CP(IB) 616 of 2018

Proceedings under Section 9 IBC

IN THE MATTER OF:

SG Enterprise

.....Applicant

V/s

Shree Jalaram Rice Industries Pvt Ltd

.....Respondent

Order delivered on: 05/06/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Kiran Shah, FCA

For the Respondent :

ORDER

IA/823(AHM)2024

Heard Learned Counsel for the applicant.

Extension of liquidation period is granted for three months. No further extension will be given and liquidator is directed to complete the process under IBC. In view of the above, IA 823 of 2024 is disposed-off.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)